

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. Appeal (S.J.) No. 872 of 2019**

Intiyaj Ansari & Ors.

..... **Appellants**

**Versus**

1. The State of Jharkhand  
2. Chamtu Paswan

.....**Respondent**

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**CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA**

For the Appellant  
For the State

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:Mr. Rahul Kumar, Advocate  
:Mr. S.K. Srivastava, A.P.P  
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**09/Dated: 26.06.2020**

1. Learned counsel for the appellant and learned APP are present.
2. Learned counsel for the appellant prays for time to file requisites of notice under registered cover with A/D as well as under ordinary process to be served upon respondent No.2, at the earliest.
3. Time as prayed for, is granted to the learned counsel for the appellant.
4. If the notices are so filed, office to list the appeal on 11<sup>th</sup> August, 2020.

**(AMITAV K. GUPTA, J.)**